# THE DHIRUBHAI AMBANI INSTITUTE OF INFORMATION AND COMMUNICATION TECHNOLOGY (AMENDMENT) BILL, 2024.

#### GUJARAT BILL NO. 8 OF 2024.

#### A BILL

further to amend the Dhirubhai Ambani Institute of Information and Communication Technology Act, 2003.

It is hereby enacted in the Seventy-fifth Year of the Republic of India as follows:-

1. This Act may be called the Dhirubhai Ambani Institute of Information Short title.

Guj. 6 of 2003. and Communication Technology (Amendment) Act, 2024.

Amendment of long title of Guj. 6 of 2003.

2. In the Dhirubhai Ambani Institute of Information and Communication Technology Act, 2003 (hereinafter referred to as "the principal Act"), in the long title, for the words "Institute of Information and Communication Technology", the word "University" shall be substituted.

Guj. 6 of 2003.

# Amendment of short title of Guj. 6 of 2003.

**3.** In the principal Act, in the short title, for the words "Institute of Information and Communication Technology", the word "University" shall be substituted.

# Amendment of section 2 of Guj. 6 of 2003.

- **4.** In the principal Act, in section 2, -
  - (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
  - (ii) for clause (e), the following clauses shall be substituted, namely:-
    - "(e) "Directors" means the Directors as may be appointed under section 19A:
    - (ee) "Director General" means the Director General as appointed under section 18;";
  - (iii) clause (i) shall be deleted;
  - (iv) after clause (o), the following clause shall be added, namely:"(p) "University" means the Dhirubhai Ambani University,
    Gandhinagar, Gujarat, a university established under section 3.".

# Amendment of section 3 of Guj. 6 of 2003.

- 5. In the principal Act, in section 3, -
  - (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
  - (ii) in sub-section (1), for the words "Institute of Information and Communication Technology", the word "University" shall be substituted;
  - (iii) for sub-section (7), the following sub-section shall be substituted, namely:-
    - "(7) The Campus of the University shall be at Gandhinagar.".

# Substitution of section 4 of Guj. 6 of 2003.

6. In the principal Act, for section 4, the following section shall be substituted, namely:-

### Objects of University.

**"4.** The objects of the University shall be to develop the knowledge of Science, Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science, Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities,

Literature, Social Sciences, Political Science, Economics, Education, Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind, consistent with the intent, objectives, and substantive guidelines framed under the National Education Policy, 2020. The objects of the University shall be as follows:-

- (i) to disseminate, create and preserve knowledge and understanding by teaching, research, training and extension activities by effective demonstration and influence of its corporate life on society in general;
- (ii) to create centers of excellence for providing knowledge, education, training and research facilities of high order in the fields of Science, Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science, Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences, Science, Economics, Education, Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind:
- (iii) to create capabilities for development of multimedia content and its distribution;
- (iv) to develop patterns of teaching for certificate or diploma courses, undergraduate and post-graduate courses and at doctoral, post-doctoral, vocational or any other level and to maintain a high standard of education, its applications, to create capabilities for upgrading fields of Science, Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment. Sustainability. Medical Science. Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences, Science, Economics, Education, Architecture, Urban Planning, Design including Fashion Designing, Arts &

Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind;

- to develop training facilities and to make arrangements (v) for training in higher education, professional education, vocational education and allied fields, and to provide for inter-relationship for national and international participation in the fields of Science, Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science, Healthcare, Dental, Physiotherapy, Paramedical, Nursing, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences. **Political** Science. Economics. Education, Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind;
- to function as a learning resource centre for knowledge (vi) management and entrepreneurship development in the areas of Science, Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science, Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences, Political Science, Economics, Education, Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind;
- (vii) to provide for arrangements for national and global participation in the fields of higher, professional and vocational education relating to Science, Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science, Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy,

Commerce, Management, Law, Humanities, Literature, Social Sciences, Political Science, Economics, Education, Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind;

- (viii) to establish close linkage, with the industry to make teaching, training and research at the University relevant to the needs of the economy, at national and global level;
- (ix) to provide consultancy and Research and Development services;
- (x) to set up online and distance learning facilities, e-learning facilities as per the current status and such other modes as may develop in future;
- (xi) to set up study centers, examination centers within or outside the State of Gujarat, including such centers established overseas, subject to the permission of the regulatory bodies under any law made by the Parliament and any regulations, rules made by the regulating bodies and/or the Government of India;
- (xii) to pursue any other activity, association, partnership, or provide any services as are considered by the University to be incidental and ancillary to and necessary for the attainment of its objects.".
- 7. In the principal Act, in section 5, -
  - (i) in sub-section (2), for the word "Institute", occurring at two places, the word "University" shall be substituted;
  - (ii) in the marginal note, for the word "Institute", the word "University" shall be substituted.

**8.** In the principal Act, in section 6, -

- (i) in clauses (i) to (xvii), for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (ii) in clauses (xix) to (xxvi), for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (iii) in clauses (xviii) to (xxxi), for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (iv) for clauses (ii) to (iv), the following clauses shall be substituted, namely:-

Amendment of section 5 of Guj. 6 of 2003.

Amendment of section 6 of Guj. 6 of 2003.

- "(ii) provide for instruction, training, research, advancement and dissemination in such branches of knowledge or learning pertaining to fields of Science, Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science. Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences, Political Science, Economics, Education, Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind;
- (iii) to conduct innovative experiments in new methods and technologies in the fields of Science, Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science. Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences, Political Science, Economics, Education, Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind, in order to achieve international standards of such education, training and research;
- (iv) to prescribe courses and curricula and provide for flexibility in the education system including interdisciplinary courses, Choice Based Credit System (CBCS) and other features or flexibilities as envisaged under the National Education Policy, 2020 and prescribe appropriate pedagogy, instruction or delivery methods including electronic and online distance learning and any other method of learning which may develop in the future;".
- (v) for clause (ix), the following clause shall be substituted, namely:-
  - "(ix) to sponsor and undertake research in the different areas of Science, Technology including Information and Communication

Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science, Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences. Political Science. Economics. Education. Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind;";

(vi) for clause (xii), the following clause shall be substituted, namely .\_

"(xii) to develop and maintain relationships with teachers, researchers and domain experts in the fields of Science, and Communication Technology including Information Gas, Technology, Engineering, Oil. Mining, Environment, Sustainability, Medical Science, Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences. Political Science. Economics. Education. Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts, Performing Arts, Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind and allied areas in any part of the world for achieving the objects of the University;";

- (vii) in the marginal note, for the word "Institute", the word "University" shall be substituted.
- **9.** In the principal Act, in section 7, for the word "Institute" wherever it occurs, the word "University" shall be substituted.
- **10.** In the principal Act, in section 8 for the word "Institute" wherever it occurs, the word "University" shall be substituted.
- 11. In the principle Act, in section 9,-
  - (i) for the word "Institute" wherever it occurs, the word "University" shall be substituted;
  - (ii) in clause (a), for the words "the Director", the words "the Director General" shall be substituted;

Amendment of section 7 of Guj. 6 of 2003.

Amendment of section 8 of Guj. 6 of 2003.

Amendment of section 9 of Guj. 6 of 2003.

(iii) after clause (a), the following clause shall be inserted, namely:-"(aa) the Directors,".

# Amendment of section 10 of Guj. 6 of 2003.

- **12.** In the principal Act, in section 10, in sub-section (1),
  - (i) for the word "Institute" wherever it occurs, the word "University" shall be substituted;
  - (ii) for the word "Director" wherever it occurs, the word "Director General" shall be substituted;
  - (iii) after clause (iii) the following clause shall be inserted, namely:-
    - "(iii-a) two Directors of the University, by rotation, to be nominated by the Director General;".

# Amendment of section 11 of Guj. 6 of 2003.

**13.** In the principal Act, in section 11, in sub-section (1), for the word "Institute", the word "University" shall be substituted.

# Amendment of section 12 of Guj. 6 of 2003.

- **14.** In the principal Act, in section 12,
  - (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
  - (ii) in sub-section (2),-
    - (a) for clause (ii), the following clause shall be substituted, namely:-
      - "(ii) to institute courses of study at the University;";
    - (b) for clause (ix), the following clause shall be substituted, namely:-
      - "(ix) to delegate any of its powers to the Director General, Directors, Deans and the officers equivalent to Dean; and"

# Amendment of section 14 of Guj. 6 of 2003.

- 15. In the principal Act, in section 14, -
  - (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
  - (ii) in sub-section (1), -
    - (i) for the word "Director", wherever it occurs, the words "Director General" shall be substituted.
    - (ii) in clause (iii), for the words "information and communication technology", the words Technology including Information and Communication Technology, Engineering, Gas, Oil, Mining, Energy, Environment, Sustainability, Medical Science, Healthcare, Dental, Nursing, Physiotherapy, Paramedical, Pharmacy, Commerce, Management, Law, Humanities, Literature, Social Sciences, Political Science, Economics, Education, Architecture, Urban Planning, Design including Fashion Designing, Arts & Crafts. Performing Arts. Communication, Mass Media, Film, Drama and Entertainment, Journalism, Sports, Dairy, Animal

Husbandry, Agriculture, Farming, Horticulture, Forestry, Fisheries, Skill Development and any other field and/or Educational Discipline and interdisciplinary areas across fields / disciplines for the advancement of mankind" shall be substituted;

- (iii) after clause (iii), the following clause shall be inserted, namely:-
  - "(iii-a) two Directors of the University, by rotation, to be nominated by the Director General;";
- (iv) in clause (iv), the words "in consultation with the Directors concerned" shall be added at the end;
- (v) in clause (v), the words "in consultation with the Directors concerned" shall be added at the end.
- **16.** In the principal Act, in section 15, for the word "Institute", wherever it occurs, the word "University" shall be substituted.

Amendment of section 15 of Guj. 6 of 2003.

**17.** In the principal Act, in section 16, in sub-section (1), -

Amendment of section 16 of Guj. 6 of 2003.

- (i) for the word "Director", wherever it occurs, the words "Director General" shall be substituted;
- (ii) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (iii) after clause (ii), the following clause shall be inserted, namely:"(ii-a) one Director of the University, by rotation, to be nominated
  by the Director General;".
- **18.** In the principal Act, in section 17, for the word "Institute", wherever it occurs, the word "University" shall be substituted.

Amendment of section 17 of Guj. 6 of 2003.

**19.** In the principal Act, in section 18, -

Amendment of section 18 of Guj. 6 of 2003.

- (i) for the word "Director", wherever it occurs, the words "Director General" shall be substituted;
- (ii) clause (d) shall be deleted;
- (iii) in the marginal note, for the word "Director", the words "Director General" shall be substituted.
- 20. In the principal Act, in section 19, -

Amendment of section 19 of Guj. 6 of 2003.

- (i) for the word "Director", wherever it occurs, the words "Director General" shall be substituted;
- (ii) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (iii) in the marginal note, for the word "Director", the words "Director General" shall be substituted.

Insertion of new section 19A in Guj. 6 of 2003.

**21.** In the principal Act, after section 19, the following section shall be inserted, namely:-

Directors.

- **"19A.** (1) The Directors of different faculties / departments / institutes / centres of the University shall be appointed in such manner and on such terms and conditions as may be prescribed by the Regulations.
- (2) The Directors shall manage their respective faculties / departments / institutes / centres of the University and shall exercise such powers and perform such functions as may be prescribed by the Regulations or be delegated by the Board or entrusted to them by the Director General."

Amendment of section 20 of Guj. 6 of 2003.

- 22. In the principal Act, in section 20, -
  - (i) for the word "Director", wherever it occurs, the words "Director General" shall be substituted;
  - (ii) for the word "Institute", wherever it occurs, the word "University" shall be substituted.

Substitution of section 21 of Guj. 6 of 2003.

**23.** In the principal Act, for section 21, the following section shall be substituted, namely:-

Deans. "21.

- (1) The Deans of the University shall be appointed by the Director General, in consultation with the Director of the relevant faculty / department / institute / centre of the University, with the approval of the President of the University.
- (2) The Deans shall assist the Director General and relevant Director/s in managing the academic and / department / institute / centre of the University and shall exercise such powers and perform such functions as may be prescribed by the Regulations or delegated by the Board or entrusted by the Director General or Director/s of the relevant campus / faculty / department / institute / centre of the University.".

Amendment of section 22 of Guj. 6 of 2003.

- 24. In the principal Act, in section 22, -
  - (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted:
  - (ii) in the marginal note, for the word "Institute", the word "University" shall be substituted.

**25.** In the principal Act, in section 23, for the word "Institute", the word "University" shall be substituted.

Amendment of section 23 of Gui. 6 of 2003.

**26.** In the principal Act, in section 24, -

Amendment of section 24 of Guj. 6 of 2003.

- (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (ii) in the marginal note, for the word "Institute", the word "University" shall be substituted.
- **27.** In the principal Act, in section 25, for the word "Institute", wherever it occurs, the word "University" shall be substituted.

Amendment of section 25 of Guj. 6 of 2003.

**28.** In the principal Act, in section 26, for the word "Institute", wherever it occurs, the word "University" shall be substituted.

Amendment of section 26 of Guj. 6 of 2003.

**29.** In the principal Act, in section 27, for the word "Institute", wherever it occurs, the word "University" shall be substituted.

Amendment of section 27 of Guj. 6 of 2003.

30. In the principal Act, in section 28, -

Amendment of section 28 of Guj. 6 of 2003.

- (i) for the word "Institute", the word "University" shall be substituted;
- (ii) in the marginal note, for the word "Institute", the word "University" shall be substituted.
- **31.** In the principal Act, in section 29, for the word "Institute", the word "University" shall be substituted.

Amendment of section 29 of Guj. 6 of 2003.

**32.** In the principal Act, in section 30, -

Amendment of section 30 of Guj. 6 of 2003.

- (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (ii) in the marginal note, for the word "Institute", the word "University" shall be substituted.
- **33.** In the principal Act, in section 31, for the word "Institute", the word "University" shall be substituted.

Amendment of section 31 of Guj. 6 of 2003.

**34.** In the principal Act, in section 32, -

Amendment of section 32 of Gui. 6 of 2003.

- (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (ii) in sub-section (2), -
  - (a) for clause (xvii), the following clause shall be substituted, namely:-
  - "(xvii) the terms and tenure of appointments, salaries and allowances, contractual services, rules of discipline and other

conditions of service of the Director General, Directors, other officers, teachers and employees of the University;"

(b) for clause (xix), the following clause shall be substituted, namely:-

"(xix) the powers and duties of the Director General, Directors and other officers, teachers and employees of the University;".

# Amendment of section 33 of Guj. 6 of 2003.

**35.** In the principal Act, in section 33, -

- (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (ii) for the word "Director", wherever it occurs, the words "Director General" shall be substituted.

# Substitution of section 34 of Guj. 6 of 2003.

**36.** In the principal Act, for section 34, the following section shall be substituted, namely:-

### Transitory provisions.

"34. Notwithstanding anything contained in this Act,-

- (1) the Director may, with the prior approval of the President and subject to availability of funds, discharge all or any of the functions of the Director General or the University for the purpose of carrying out the provisions of this Act and the Regulations and for that purpose may exercise any power or perform any duties which by this Act and the Regulations are to be exercised or performed by the Director General or any authority of the University until the Director General or such authority comes into existence as provided by this Act and the Regulations;
- (2) the Board functioning as such immediately before the commencement of the Dhirubhai Ambani Institute of Information and Communication Technology (Amendment) Act, 2024 shall continue to so function until the Board is constituted for the University under this Act, but on the constitution of the Board under this Act, the members of the Board holding office before such constitution shall cease to hold office;
- (3) the Academic Council functioning as such immediately before the commencement of the Dhirubhai Ambani Institute of Information and Communication Technology (Amendment) Act, 2024 shall continue to so function until the Academic Council is constituted for the University under this Act, but on the constitution of the Academic Council under this Act, the members of the Academic Council holding office before such constitution shall cease to hold office;

Guj. of 2024.

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Guj. of 2024.

(4) the Finance Committee functioning as such immediately before the commencement of the Dhirubhai Ambani Institute of Information and Communication Technology (Amendment) Act, 2024 shall continue to so function until the Finance Committee is constituted for the University under this Act, but on the constitution of the Finance Committee under this Act, the members of the Finance Committee holding office before such constitution shall cease to hold office;

(5) until the first Regulations of the University are made under this Act, the existing rules and regulations of the Dhirubhai Ambani Institute of information and Communication Technology, as approved by the Board as in force immediately before the commencement of the Dhirubhai Ambani Institute of Information and Communication Technology (Amendment) Act, 2024, shall continue to apply to the University, in so far as they are not inconsistent with the provisions of this Act.".

37. In the principal Act, in section 35, -

Amendment of section 35 of Guj. 6 of 2003.

- (i) for the word "Institute", wherever it occurs, the word "University" shall be substituted;
- (ii) for the word "Director", wherever it occurs, the words "Director General" shall be substituted.

#### STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Dhirubhai Ambani Institute of information and Communication Technology Act, 2003 (Guj. 6 of 2003) to develop a culture for and bring about an awareness of information and Communication Technology and to actively participate in the formulation and implementation of a National Action Plan for Information Technology.

The Act proposed to be amended with the object of ensuring that the University shall be able to offer education and research opportunities in diverse fields consistent with the mandate of the National Education Policy (NEP) 2020 and reinforce Gujarat's standing as the most progressive and dynamic State in the country.

The object and function clauses required substitution by enlarging the scope of areas in which the University can function and offer educational and research opportunities. Therefore, substitution of the word "Institute" with the word "University"; the deletion of the words "Institute of Information and Communication Technology" and substituting the same by "University". The amendment is also proposed to be made in the long title, short title, section 2(a), 2(b), 2(d), 2(f), 2(g), 2(k), 2(m), 2(i), 3, 3(3) to 3(7), 4, 5(2), 6, 7(i), 7(ii), 8, 9, 10(1), 11(1), 12(1), 12(2)(i), 12(2)(iv), 12(2)(v), 12(2)(vii), 12(2)(x), 14, 15, 16(i), 16(iii), 17, 17(i), 17(ii), 17(iii), 19(iii), 20, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33 and 35 of the principal Act.

The objective of the University has been broadened to pursue education, research and training across multiple disciplines including management, law, design, etc. and to transform into a MERU as envisaged under the NEP-2020 by amending sections 4, 6 and 14 of the principal Act. Also, amendment is proposed in order to provide for flexibility in the education system including interdisciplinary courses / research / training, Choice Based Credit System (CBCS) and other features or flexibilities as envisaged under the NEP 2020 and prescribe appropriate pedagogy, instruction or delivery methods including electronic and online distance learning and any other method of learning which may develop in the future.

As per the amendment in section 3(7) of the principal Act, the campus of the University shall be at Gandhinagar. The position of 'Director General' has been substituted under section 2(p) and 18 of the principal Act. Also, a new section 19A has been proposed to be inserted in the principal Act for the appointment of Director and under section 9(a), 10(1)(iii), 10(1)(iv), 14(i), 14(iii), 14(iv), 14(v), 16(i), 16(iii), 18, 19, 20 and 35 of the principal Act for word "Director" words "Director General" has been substituted. Also, the powers of Director General are specified by addition of clauses under section 12(2)(ix), 14(iii)(a), 16(ii)(a), 21(1), 21(2), 32(2)(xvii), 32(2)(xix) and 34 of the Principal Act.

Moreover, the amendment has also been proposed to be made in section 34 of the principal Act in order to adopt a governance structure in keeping with its evolution into a multi-disciplinary entity.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

#### PRAFUL PANSHERIYA,

#### MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of Legislative powers in the following respects:-

- Clause 21. (i) Sub-section (1) of new section 19A proposed to be inserted by this clause empowers the Board to prescribe by regulations, the manner in which and the terms and conditions subject to which the Directors of different faculties / departments / institutes / centres of the University shall be appointed;
- (ii) Sub-section (1) of new section 19A proposed to be inserted by this clause empowers the Board to prescribe by regulations, the powers to be exercised and the functions to be perform by the Directors.
- *Clause 23.* Sub-section (2) of section 21 proposed to be substituted by this clause empowers the Board to prescribe by regulations, the powers to be exercised and the functions to be perform by the Deans.

The delegation of legislative powers as aforesaid is necessary and is of a normal character.

#### **ANNEXURE**

### EXTRACT FROM THE DHIRUBHAI AMBANI INSTITUTE OF INFORMATION AND COMMUNICATION TECHNOLOGY ACT, 2003.

(Guj. 06 of 2003)

#### Long Title.

to provide for the establishment of the Dhirubhai Ambani Institute of Information and Communication Technology, Gujarat by law and to confer the status of a University thereon and for matters connected therewith or incidental thereto.

### commencement.

Short title and 1. This Act may be called the Dhirubhai Ambani Institute of Information and Communication Technology Act, 2003.

- **Definitions.** 2. In this Act, unless the context otherwise requires, -
  - (a) "Academic Council" means the Academic Council of the Institute constituted under section 14;
  - (b) "Board" means the Board of Governors of the Institute constituted under section 10:
  - (c) "Chairman" means the Chairman of the Board appointed under section 11;
  - (d) "Deans" mean the Deans of the Institute appointed under section 21;
  - (e) "Director" means the Director of the Institute appointed under section 18;
  - (f) "Executive Registrar" means Executive Registrar of the Institute appointed under section 20:
  - (g) "Finance Committee" means Finance Committee of the Institute constituted under section 16:
  - (h) deleted
  - (i) "Institute" means the Dhirubhai Ambani Institute of Information and Communication Technology, Gandhinagar, Gujarat, a University established under section 3;
  - (j) "Patron Trustee" means the Patron trustee of the Dhirubhai Ambani Memorial Trust, Mumbai;
  - (k) "President" means the President of the Institute appointed under section 7;
  - (l) "prescribed" means prescribed by the regulations;

- (m) "Regulations" means the Regulations of the Institute made under section 32;
- (n) "Society" means the Dhirubhai Ambani Institute of Information and Communication Technology Society, Gandhinagar, a society registered under the Societies Registration Act, 1860;

(o) "Trust" means the Dhirubhai Ambani Institute of Information and XXI of 1860. Communication Technology Society, Gandhinagar registered under the Societies Bom. 29 of Registration Act, 1860 and the Bombay Public Trust Act, 1950.

XXI of 1860.

**3.** (1) There shall be established a University by the name of 'The Dhirubhai Ambani Institute of Information and Communication Technology, Gandhinagar, Gujarat".

Establishment and incorporation of University.

- (2) The President, the Board, the Academic Council, the Director, the Dean, the Executive Registrar and all other persons who may hereafter become such officers or members so long as they continue to hold such office or membership, are hereby constitute a body corporate by "The Dhirubhai Ambani Institute of Information and Communication Technology, Gandhinagar, Gujarat".
- (3) The Institute shall function, as a non-affiliating University established under this Act, and it shall not affiliate any other college or institute for the award conferment of degree, diploma and certificate of its degree to the students admitted therein.
- (4) The Institute shall not have any grant in aid or other financial assistance from the Central Government, any State Government, University Grants Commission, All India Council for Technical Education or any other authority or institutions of the Central Government or any State Government.
- (5) The Institute shall be a body corporate by the name aforesaid, having perpetual succession and common sea! with power, subject to the provisions of this Act, to acquire and hold property, to contract and shall, by the said name, sue and be sued.
- (6) In all suits and other legal proceedings by or against the institute, the pleadings shall be signed and verified by the Executive Registrar and all processes

in such suits and proceeding shall be issued to, and served on, the Executive Registrar.

(7) "The headquarters of the Institute shall be at Gandhinagar, Gujarat.

### Objects of the Institute.

- **4.** The objects of the Institute shall be to develop a culture for and bring about an awareness of information and Communication Technology and to actively participate in the formulation and implementation of a National Action Plan for Information Technology. The objects of the Institute shall be as follows, namely;
  - (i) to create centres of excellence for imparting state-of-the-art education, training and research in the fields of information and communication technology;
  - (ii) to create capabilities for development of multimedia content and its distribution;
  - (iii) to create capabilities for upgrading information and communication technology infrastructure to the global standards;
  - (iv) to develop patterns of teaching and training at various levels of educational accomplishment so as to set a high standard of information and communication technology education and its applications:
  - (v) to function as a learning resource centre for knowledge management and entrepreneurship development in the area of information and communication technology;
  - (vi) to provide for inter-relationships for national and global participation in the field of information and communication technology and its allied fields; and
  - (vii) establish close linkage, with industry to make teaching, training, and research at the Institute relevant to the needs of the economy, at national and global level.

Institute open to all irrespective of sex, religion, class, creed or opinion.

- **5.** (1) XXX XXX XXX
- (2) It shall not be lawful for the University to impose on any person any test whatsoever relating to sex, race, creed, caste, class, place of birth, religious belief or profession of political or other opinion in order to entitle him to be admitted as a teacher or a student or to hold any office or post in the institute or to qualify for

any degree, diploma or other academic distinction or to enjoy or exercise any privileges of the institute or any benefaction thereof.

**6.** Subject to the provisions of this Act, the Institute shall exercise the following powers and perform the following functions, namely:-

Powers and functions of the Institute.

- (i) to administer and manage the Institute and such centres for research, education and instruction as are necessary for the furtherance of the objects of the Institute;
- (ii) to provide for instruction, training and research in such branches of knowledge or learning pertaining to information and communication technology and allied areas and for the advancement and dissemination of information and communication technology and allied areas;
- (iii) to conduct innovative experiments in new methods and technologies in the field of information and communication technology in order to achieve international standards of such education, training and research;
- (iv) to prescribe courses and curricula and provide for flexibility in the education system and delivery methodologies including electronic and distance learning;
- (v) to hold examinations through electronic mode also and confer degrees, diplomas or grant certificates, and other academic distinctions or titles on persons subject to such conditions as the Institute may determine, and to withdraw or cancel any such degrees, diplomas, certificates, or other academic distinctions or titles in the manner prescribed by the Regulations;
- (vi) to confer honorary degrees or other distinctions in the manner prescribed by the Regulations;
- (vii) to establish such special centers, specialized study centers or other units for research and instruction as are, in the opinion of the Institute, necessary for the furtherance of its objects;
- (viii) to provide for printing, reproduction and publication of research and other works and to organise exhibitions;
- (ix) to sponsor and undertake research in all aspects of information and communication technology and allied areas;

- (x) to collaborate or associate with, advise, administer, control, develop, maintain, or take over by way of merger or otherwise, any educational institution with like or similar objects;
- (xi) to develop and maintain linkages with educational or other institutions in any part of the world having objects wholly or partially similar to those of the Institute, through exchange of teachers and scholars, and generally in such manner as may be conducive to their common objects;
- (xii) to develop and maintain relationships with teachers, researchers, and domain experts in information and communication technology and allied areas in any part of the world for achieving the objects of the Institute;
- (xiii) to regulate the expenditure and to manage the finances and to maintain accounts of the Institute;
- (xiv) to receive funds from industry, national and international organisations or any other source as gifts, donations, benefactions, bequests and by transfers of movable and immovable properties, for the purposes and objects of the Institute;
- (xv) to establish, maintain and manage halls and hostels for the residence of students;
- (xvi) to supervise and control the residence and regulate the discipline of students of the Institute and to make arrangements for promoting their health and genera! welfare and cultural activities;
- (xvii) to fix, demand and receive or recover fees and such other charges as may be prescribed by the Regulations;
- (xviii) to institute and award fellowships, scholarships, prizes, medals and other awards;
- (xix) to purchase or to take on lease or accept as gifts or otherwise any land or building or works which may be necessary or convenient for the purpose of the Institute and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such building or works;
- (xx) to sell, exchange, lease or otherwise dispose of all or any portion of the properties of the institute, movable or immovable, on such terms as it may

think fit and consistent with the interest, activities and objects of the Institute;

(xxi) to draw and accept, to make and endorse, to discount and negotiate, Government of India and other promissory notes, bills of exchange, cheques or other negotiable instruments;

(xxii) to raise and borrow money on bond, mortgages, promissory notes or other obligations or securities founded or based upon ail or any of the properties and assets of the Institute or without any securities and upon such terms and conditions as it may think fit and to pay out of the funds of the Institute, all expenses incidental to the raising of money, and to repay and redeem any money borrowed;

(xxiii) to invest the funds of the Institute in or upon such securities and transpose any investment from time to time in such manner as it may deem fit:

(xxiv) to execute conveyances regarding transfers, mortgages, leases, licenses, agreements and other conveyances in respect of property, movable or immovable including Government securities belonging to the Institute or to be acquired for the purpose of the Institute;

(xxv) to admit the students for the courses offered by the Institute in the manner prescribed by the Regulations;

(xxvi) to create academic, technical, administrative, ministerial and other posts and to make appointments thereto;

(xxvii) to regulate and enforce discipline among the employees of the Institute and to provide for such disciplinary measures as may be prescribed by the Regulations;

(xxviii) to institute professorship, associate professorship, assistant professorship, readerships, lecturerships, and any other teaching, academic or research posts and to prescribe qualifications for them;

(xxix) to appoint persons as professors, associate professors, assistant professors, readers, lecturers or otherwise as teachers and researchers of the Institute;

(xxx) subject to the provisions of this Act and regulations, any officer or authority of the Institute may, by order, delegate his or its powers except the power to make regulations to any other officer or authority under his or its control and subject to the condition that the ultimate responsibility for the exercise of the power so delegated shall continue to vest in the officer or authority delegating them;

(xxxi) to do all such other acts and things as the Institute may consider necessary, conducive or incidental to the attainment or enlargement of all or any of the objects of the Institute.

**President.** 7. (1) The Patron Trustee of the Dhirubhai Ambani Memorial Trust, Mumbai shall be the President of the Institute for life at his pleasure. He may at his pleasure designate any other permanent Trustee of the Trust to be the President of the Institute.

(2) The President shall have, subjects to the provisions of this Act, power to cause an inspection or review to be made by such person or persons as he may direct, of the Institute, its buildings, libraries, equipment and systems and processes and of any institution or centre maintained by the Institute, and also of the examinations, teaching, research and other work conducted or done by the Institute and to cause an inquiry to be made in like manner in respect of any matter connected with the administration and finances of the Institute.

### **Authorities of 8.** The following shall be the authorities of the Institute, namely:-Institute.

- (a) the Board;
- (b) the Academic Council;
- (c) the Finance Committee; and
- (d) such other authorities as may be declared by the Regulations to be authorities of the Institute.

### **Officers of 9.** The following shall be the officers of the Institute, namely:-University.

- (a) the Director,
- (b) the Deans,
- (c) the Executive Registrar, and

(d)	such other persons as may be declared by the Regulations to be									
office	officers of the institute.									
<b>10.</b> (1) The	<b>0.</b> (1) The Board of Governors of the institute shall consist of the following									
members, namely:-										
	(i) The President shall be the Chairman of the Board;									
	(ii) two representatives of the Trust;									
	(iii) Director of the Institute;									
	(iv) two Deans of the Institute, by rotation, to be nominated by									
	the Director;									
	(iv-a) Secretary to Government (Higher and Technical Education),									
	Education Department, Government of Gujarat									
(2)	XXX	XXX XXX								
11. (1) The Chairman shall preside over at the meetings of the Board and at the										
convocations of the Institute.										
(2)	XXX	XXX XXX								
, ,		XXX XXX e provisions of this Act, the Board shall be responsible for the								
<b>12.</b> (1) Subject	ct to the		functions of							
<b>12.</b> (1) Subject general super	ct to the	e provisions of this Act, the Board shall be responsible for the	functions of the Board.							
12. (1) Subject general super shall exercise	ct to the intende	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and	functions of the Board.							
12. (1) Subject general super shall exercise acts of the Act	et to the intende all the j	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and powers of the Institute, and shall have the power to review the	functions of the Board.							
12. (1) Subject general super shall exercise acts of the Act (2) Without p	ct to the intende all the icademic orejudice	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and powers of the Institute, and shall have the power to review the Council and the . Finance Committee.	functions of the Board.							
12. (1) Subject general super shall exercise acts of the Act (2) Without p following powers.	ct to the intende all the peademic orejudice wers and	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and powers of the Institute, and shall have the power to review the Council and the . Finance Committee.  e to the provisions of sub-section (1), the Board shall have the	functions of the Board.							
12. (1) Subject general super shall exercise acts of the Act (2) Without p following powers.	ct to the rintende all the pademic orejudice wers and to take	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and powers of the Institute, and shall have the power to review the Council and the . Finance Committee.  e to the provisions of sub-section (1), the Board shall have the d functions, namely:-	functions of the Board.							
12. (1) Subject general super shall exercise acts of the Act (2) Without p following powers.	ct to the rintende all the pademic orejudice wers and to take orking of	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and powers of the Institute, and shall have the power to review the Council and the . Finance Committee.  The to the provisions of sub-section (1), the Board shall have the diffunctions, namely:-  The decisions on question of policy relating to the administration	functions of the Board.							
12. (1) Subject general super shall exercise acts of the Act (2) Without p following power (i) and w	ct to the rintende all the pademic orejudice wers and to take orking of	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and powers of the Institute, and shall have the power to review the Council and the . Finance Committee.  The to the provisions of sub-section (1), the Board shall have the diffunctions, namely:  The decisions on question of policy relating to the administration of the Institute;  The titute courses of study at the Institute;	functions of the Board.							
12. (1) Subject general super shall exercise acts of the Act (2) Without p following power (i) and w (ii)	ct to the rintende all the pademic orejudice wers and to take forking of to Instruction XXX	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and powers of the Institute, and shall have the power to review the Council and the . Finance Committee.  The to the provisions of sub-section (1), the Board shall have the diffunctions, namely:  The decisions on question of policy relating to the administration of the Institute;  The titute courses of study at the Institute;	functions of the Board.							
12. (1) Subject general super shall exercise acts of the Act (2) Without p following power (i) and w (ii) (iii) (iv)	ct to the rintende all the pademic orejudice wers and to take forking of to Instruction XXX to continuous to the continu	e provisions of this Act, the Board shall be responsible for the ence, direction and control of the affairs of the Institute and powers of the Institute, and shall have the power to review the Council and the . Finance Committee.  The to the provisions of sub-section (1), the Board shall have the diffunctions, namely:  The decisions on question of policy relating to the administration of the Institute;  The titute courses of study at the Institute;  The transfer of the Institute;  The provisions of the Institute and the Institute;  The provisions of the Institute and the Instit	functions of the Board.							

recommendations of the Finance Committee;

- (vi) XXX XXX XXX
- (vii) to create or abolish posts of teachers and ether employees of the Institute;
- (viii) XXX XXX XXX
- (ix) to delegate any of its powers to the Director, Deans, Executive Registrar, or any other officer, employee or authority of the Institute or to a committee appointed by it; and
- (x) to exercise such other powers and perform such other functions as may be conferred or imposed upon it by this Act or the Regulations, and all such other powers for achieving the objects of the Institute.

### Academic Council.

- **14.** (1) The Academic Council of the Institute shall consist of the following members, namely: -
  - (i) the Director of the institute, ex officio, who shall be the Chairman of the Academic Council:
  - (ii) two academicians or professions to be nominated by the Board;
  - (iii) two external academicians or professionals in the area of information and communication technology, to be nominated by the Director;
  - (iv) two Deans of the Institute, by rotation to be nominated by the Director;
  - (v) one Professor from each discipline of the Institute, by rotation to be nominated by the Director; and
  - (vi) the Executive Registrar who shall be the non-member Secretary of the Council.
- (2) The term of office of the members other than the ex-officio member shall be three years.

#### Powers and functions of Academic Council.

- **15.** Subject to the provisions of this Act, and the Regulations, the Academic Council of the Institute shall have the following powers, namely:-
  - (i) to exercise control and general regulation over the academic policies of the institute and be. responsible for the maintenance and improvement of standards of instruction, education and evaluation in the Institute;

	(ii) to consider matters of general academic interest either on its own									
	initiative									
	to take ap									
	(iii) to	ns as are consistent with								
	this Act regarding the academic functioning of the Institute including									
	discipline of students; and									
	(iv)	XX	X	XXX	XXX					
16.		Finance	Committee shall	ll consist of the	he following members,	Finance Committee.				
Hairie		na Diracte	or of the Institute	av officia shall	be the Chairman of the					
	(i) the Director of the Institute ex-officio shall be the Chairman of the									
	Committ (ii)	ee, XX	v	XXX	XXX					
	` '									
			of the institute	by rotation to	be nominated by the					
	Director;		v	XXX	XXX					
(2)	(iv) and	(V) AA		XXX	XXX					
(2)	shipat to the					Powers and				
17. Subject to the other provisions of this Act, the Finance Committee shall exercise										
the 10	ne following powers and perform the following functions, namely:-									
	(i) to examine the annual accounts and annual budget estimates of the									
	Institute and advise the Board thereon;									
	(ii) to review the financial position of the institute from, time to time;									
	(iii) to make recommendations to the Board on all financial policy matters of the Institute;									
				VVV	VVV					
10 (~	(iv) to (v	•	XXX	XXX	XXX	<b></b>				
				-	t of the panel of names					
			to time by the	Commutee con	sisting of the following					
memr	pers, namel	•	. 1 1 1 1	11	4 D '1 '					
		an eminent technologist to be nominated by the President;								
	(ii) an eminent educationist to be nominated by the President; and									
(1-)	(iii) one member of the Board to be nominated by the President.									
(b)	X	XXX	XXX		XXX					

- (c) The term of office of the Director shall be determined by the Board for the period not exceeding five years.
- (d) Notwithstanding anything contained in clauses (a) and (c) of sub-section (1), the Director of the Institute holding the office at the commencement of this Act, shall be deemed to have been appointed as the first Director.
- (e) Where a vacancy in the office of Director occurs and it cannot be conveniently and expeditiously filled up in accordance with the provisions of clauses (a) and (c) of this section and if there is any emergency, the President, in consultation with the Board, may appoint any suitable person to be the Director and may, from time to time, extend the term for a period not exceeding one year.
- (f) The conditions of service of the Director, including salary allowances, leave, pension and provident fund shall be such as may be prescribed by the Board and until so prescribed, shall be determined by the President.

Powers and duties of the Director.

- **19.** (1) The Director shall be the Chief Executive and Academic Officer of the Institute. He shall preside over at the meetings of the Academic Council and Finance Committee.
- (2) Without prejudice to the generality of the provision contained in subsection (1), the Director shall-
  - (i) exercise general supervision and control over the affairs of the Institute;
  - (ii) ensure implementation of the decisions of the authorities of the Institute;
  - (iii) be responsible for imparting of instruction and maintenance of discipline in the Institute; and
  - (iv) exercise such other powers and perform such other duties as may be assigned to him under this Act or the Regulations or as may be delegated to him by the Board or the President, as the case may be.
- (3) Where any matter is of urgent nature requiring immediate action and the same cannot be immediately dealt with by the Chairman or authority or body of the Institute empowered under this Act to deal with it, the Director may take such action as he may deem fit and shall forthwith report the action taken by him to the

Chairman or authority or body of the Institute who or which, in the ordinary course, would have dealt with the matter:

Provided that if such authority or other body is of the opinion that such action ought not have been taken by the Director, it may refer the matter to the Chairman who may either confirm the action taken by the Director or annul the same or modify it in such manner as he thinks fit, and thereupon it shall cease to have effect or as the case may be, shall take effect in such modified form; so however such modification or annulment shall be without prejudice to the validity of anything previously done by or under the orders of the Director.

- (4) Where the exercise of the power by the Director under sub-section (3) involves the appointment of any person, such appointment shall be confirmed by the competent authority empowered to approve such appointment, in accordance with the provisions of this Act and the Regulations, not later than six months from the date of order of the Director, otherwise the same shall cease to have effect on the expiration of a period of six months from the date of order of the Director.
- **20.** (1) The Executive Registrar shall be appointed by the Institute in such manner and on such terms and conditions as may be prescribed by the Regulations.
- Executive Registrar.
- (2) The Executive Registrar shall exercise the following powers and perform following duties, namely:-
- (i) he shall be responsible for the custody of records, common seal, the funds of the Institute and such other property of the Institute;
- (ii) he shall place before the Board and other authorities of the Institute, all such information as may be necessary for transaction of its business;
- (iii) he shall be responsible to the Director for the proper discharge of his functions;
- (iv) he shall, subject to the control of the Director, be responsible for the administration and services of the Institute and conduct the examinations and make all other arrangements necessary therefore and be responsible for the execution of all processes connected therewith;
- (v) he shall attest and execute all documents on behalf of the Institute; and
- (vi) he shall exercise such other powers and perform such other duties as may be assigned to him under this Act, the Regulations or as may be delegated to him by

the Board or the Director.

The Deans.

- **21.** (1) The Deans of the Institute shall be appointed by the Director, with the approval of the Chairman of the Board, from amongst the Faculty of the Institute.
- (2) The Deans shall assist the Director in managing the academic and other affairs of the Institute and shall exercise such powers and perform such functions as may be prescribed by the Regulations or be entrusted to them by the Director.

Permanent Endowment Fund of the Institute.

22. The Trust shall place funds at the disposal of the Institute to be called the Permanent Endowment Fund of a sum of five crores of rupees or a sum required for meeting the full operational expenditure of the Institute for three years, in long term interest bearing securities issued or guaranteed by the Central or State Government. On the termination of the involvement of the trust and after meeting the operational expenditure for three years, out of the Permanent Endowment Fund, if there is any unused balance that shall be paid back to the Trust.

### Payment to Institute.

**23.** The Trust may pay to the Institute from time to time such sums of money and in such manner as may be considered necessary for the exercise of its powers and discharge of its functions under this Act.

### Funds of Institute.

- **24.** (1) The Institute shall have its own funds consisting of
  - (i) all monies provided by the Trust;
  - (ii) all fees and other charges received by the Institute;
  - (iii) all monies received by the Institute by way of grants, loans, gifts, donations, benefactions, bequests or transfers;
  - (iv) all monies received by the Institute from the collaborating Industry in terms of the provisions of the Memorandum of Understanding between the Institute and the Industry, for establishment of sponsored chairs, fellowships and infrastructure facilities of the Institute; and
  - (v) all monies received by the Institute in any other manner or from any other source.
- (2) All funds of the Institute shall be deposited in such banks or invested in such manner as the Board may decide on recommendation of the Finance Committee.

(3) The funds of the Institute shall be applied towards the expenses of the Institute including expenses incurred in the exercise of its powers and discharge of its functions.

Accounts and audit.

- **25.** (1) The Institute shall maintain proper accounts and other relevant records, and prepare an annual statement of accounts, including the income and expenditure account and the balance sheet, in such form and in such manner as may be prescribed by the Regulations.
- (2) The Institute shall adopt a proper system of internal checks and balances and controls in the discharge of its finance, accounting and auditing functions as may be prescribed by the Regulations.
- (3) The Accounts of the Institute shall be audited not less than once per year by a statutory auditor who shall be a Chartered Accountant or a firm of Chartered Accountants as defined in the Chartered Accountant Act, 1949 who shall be appointed by the Board.

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1949.

(4) The Accounts of the Institute certified by the person or firm so appointed or any other person authorised in this behalf together with the audit report thereon shall be placed before the Board and the Board may issue such instructions to the Institute in respect thereof as it deems fit and the Institute shall comply with such instructions.

- (5) The Accounts of the Institute shall be audited by an internal auditor who shall be a Chartered Accountant or a firm of Chartered Accountants appointed by the Board, to ensure concurrent audit of all books of accounts, and such periodic internal audit reports shall be placed before the Board for review.
- (6) The Institute shall prepare each year a report of its activities during the previous year and submit it in the form of an annual report to the Board for review and approval.
- 26. (1) The Institute shall, with approval of the Board, constitute for the benefit of its officers, teachers and other employees, in such manner and subject to such conditions, as may be prescribed by the Regulations, such schemes of pension, provident funds and insurance as it may deem fit, and also aid in establishment and

Pension and provident funds.

support of the associations, institutions, funds, trusts and conveyance calculated to benefit the staff and the students of the Institute.

(2) Where any such provident fund has been so constituted, the provisions of the Provident Funds Act, 1925, shall apply to such fund as if it were a Government Provident Fund.

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Acts and proceedings not to be invalidated by vacancies.

27. No act or proceeding of the Board, or any authority of the Institute or any committee constituted under this Act or by the Regulations shall be questioned on the ground merely of the existence of any vacancy in or defect in the constitution of, the Board, Authority or Committee of the Institute.

Conferment of degrees, diplomas and grant of certificates by the Institute. **28.** Notwithstanding anything contained in any other law for the time being in force, the Institute shall have powers to confer degrees, diplomas and grant certificates, and confer degrees and honorary degrees, and other academic distinctions and titles, as approved by the Board.

Returns and information.

**29.** The Institute shall furnish to the State Government, University Grants Commission and other statutory authorities such reports, returns, statements and other information as may be required by them from time to time.

Management of the Institute on dissolution of the Trust. **30.** The trust shall give a notice of not less than six months period to the State Government of its intention to dissolve the trust. Upon receipt of any notice from the Trust, the State Government shall make arrangements for administration of the Institute from the date of dissolution of the Trust and until the last batch of students in regular courses of the Institute complete their courses. The expenditure for administration of the Institute during taken-over period of its management shall be met out of the Permanent Endowment Fund of the Institute. On dissolution of the Trust, this fund shall be in the form of a corpus fund.

Powers of the State Government.

**31.** The State Government shall have powers to issue directions from time to time as may be required to be followed by the Institute under the provisions of this Act, the Regulations made thereunder and under any other law for the time being inforce.

Regulations.

**32.** (1) Subject to the provisions of this Act, the Board shall have, in addition to all other powers vested in it, the power to make Regulations to provide for the administration and management of the affairs of the Institute.

- (2) In particular and without prejudice to the generality of the foregoing powers, such regulations may provide for all or any of the following matters, namely:-
  - (i) the summoning and holding of meetings of the authorities of the Institute, other than the First Meeting of the Board, and the quorum and conduct of business at such meetings;
  - (ii) the power and functions to be exercised and discharged by the President of the Board of the Institute;
  - (iii) the constitution, powers and duties of the authorities, bodies and other committees of the Institute established under this Act, the qualifications and disqualifications for membership of such authorities, term of office of the membership, appointment and removal of members thereof and other matters connected therewith;
  - (iv) the procedure to be followed by the Board and any Committee or other body constituted under this Act or by the Regulations in the conduct of the business, exercise of the powers and discharge of the functions;
  - (v) the procedure and criteria to be followed in establishing courses of study and admission of students;
  - (vi) the procedure to be followed for enforcing discipline in the Institute;
  - (vii) the management of the properties of the Institute;
  - (viii) the degrees, diplomas, certificates and other academic distinctions and titles which may be conferred or granted by the Institute and withdrawal or cancellation of any such degrees, diplomas, certificates and other academic distinctions and titles and the requirements thereof;
  - (ix) the conduct of examinations including the term of office and appointment of examiners;
  - (x) the creation of posts of Professors, Associate Professors, Assistant Professors, Readers, Lecturers or equivalent academic designations or posts, officers and employees of the Institute, and the appointment of persons to such posts including the qualifications requisite therefor;
  - (xi) the fees and other charges which may be paid to the Institute for the courses, training, facilities and services provided by it;

- (xii) the manner and conditions for constitution of insurance, pension and provident funds and such other schemes for the benefit of officers, teachers, and other employees of the Institute;
- (xiii) the terms and conditions applicable for association of the Institute with other institutions;
- (xiv) the preparation of budget estimates and maintenance of accounts;
- (xv) the mode of execution of contracts or agreement by or on behalf of the Institute:
- (xvi) the classification and procedure for appointment of officers and staff of the Institute;
- (xvii) the terms and tenure of appointments, salaries and allowances, contractual services, rules of discipline and other conditions of service of the Director, other officers, teachers and employees of the Institute;
- (xviii) the terms and conditions governing deputation of officers and staff of the Institute;
- (xix) the powers and duties of the Director and other officers, teachers and employees of the Institute;
- (xx) the terms and conditions governing fellowship, scholarships, stipends, medals and prizes;
- (xxi) the authentication of the orders and decisions of the Board;
- (xxii) the matters relating to hostels and halls of residence including disciplinary control therein; and
- (xxiii) all matters which, by this Act, are to be or may be prescribed by the Regulations.

# Removal of difficulties at the commencement.

33. If any difficulty arises with respect to the establishment of the Institute or in connection with the first meeting of any authority of the Institute or otherwise in first giving effect to the provisions of this Act and the Regulations, the President of the Institute may, at any time, before all authorities of the Institute have been constituted, by order, make any appointment or do anything consistent, so far as may be, with the provisions of this Act and the Regulations, which appear to him necessary or expedient for the purpose of removing the difficulty and every such

order shall have effect as if such appointment or action had been made or taken in the manner provided in this Act and the Regulations:

Provided that before making any such order the President may ascertain and consider the opinion of the Director and of such appropriate authority of the Institute as may have been constituted.

**34.** Notwithstanding anything contained in this Act,-

- (1) the Director may, with the prior approval of the President and subject to availability of funds, discharge all or any of the functions of the Institute for the purpose of carrying out the provisions of this Act and the Regulations and for that purpose may exercise any power or perform any duties which by this Act and the Regulations are to be exercised or performed by any authority of the Institute until such authority comes into existence as provided by this Act and the Regulations;
- (2) the Board of the Institute functioning as such immediately before the commencement of this Act shall continue to so function until the Board is constituted for the Institute under this Act, but on the constitution of the Board under this Act, the members of the Board holding office before such constitution shall cease to hold office;
- (3) the Academic Council of the Institute functioning as such immediately before the commencement of this Act shall continue to so function until the Academic Council is constituted for the Institute under this Act, but on the constitution of the Academic Council under this Act, the members of the Academic Council holding office before such constitution shall cease to hold office;
- (4) the Finance Committee of the Institute functioning as such immediately before the commencement of this Act shall continue to so function until the Finance Committee is constituted for the Institute under this Act, but on the constitution of the Finance Committee under this Act, the members of the Finance Committee holding office before such constitution shall cease to hold office;
- (5) until the first Regulations of the Institute are made under this Act, the existing rules and regulations of the Dhirubhai Ambani Institute of Information and Communication Technology Society, as approved by the Board as in force

Transitory provisions.

immediately before the commencement of this Act, shall continue to apply to the Institute, in so far as they are not inconsistent with the provisions of this Act.

Indemnity.

**35.** No suit, prosecution or other legal proceedings shall lie against and no damages shall be claimed from the Institute, the Director, the authorities or officers of the Institute or any other person in respect of anything which is done in good faith or purporting to be done in pursuance of this Act or any Regulation made thereunder.

### GUJARAT LEGISLATURE SECRETARIAT

### **GUJARAT BILL NO. 8 OF 2024.**

#### A BILL

further to amend the Dhirubhai Ambani Institute of Information and Communication Technology Act, 2003.

### [SHRI PRAFUL PANSHERIYA, MINISTER OF STATE FOR EDUCATION]

(As published in the Gujarat Government Gazette of 26<sup>th</sup> February, 2024)

D.M.Patel, Secretary, Gujarat Legislative Assembly.